

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00843/2018

Jabalpur, this Friday, the 07th day of September, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Gulab Sai Painkra
S/o Late B.S. Painkra,
Aged about 52 years,
Programme Executive
R/o P-287, Ekta Vihar
Madan Mahal
Jabalpur M.P. 482001

-Applicant

(By Advocate –**Shri A.K. Pare**)

V e r s u s

1. Union of India,
Through Secretary,
Ministry of Information
& Broadcasting, South Block
New Delhi 110011

2. Director General
S-1 (B) Section, Prasar Bharti (BCI)
All India Radio Akashvani Bhavan,
Parliament Street
New Delhi 110001

3. Assistant Director, Central Region
Akashvani Shyamla Hills
Bhopal (M.P.) 482009

4. Station Director Akashvani Bhavan
Jabalpur (M.P.) 482001

- Respondents

(By Advocate –**Shri S.P. Singh**)

O R D E R (Oral)**By Navin Tandon, AM:-**

The applicant is working as Programme Executive with the respondent-department. He is aggrieved by transfer order from Jabalpur to Shahdol ordered on 13.08.2018 (Annexure A-2).

2. The applicant submits that he has submitted his representation dated 14.08.2018 (Annexure A-10) to the respondents for cancellation of his transfer order. However, the same has not been decided by the respondent-department.

3. Learned counsel for the applicant has also prayed for the interim relief by directing the respondents not to relieve the applicant by staying the operation of order dated 13.08.2018 and order dated 05.09.2018 till the final decision of the instant O.A.

4. Learned counsel for the applicant submits that the applicant would be satisfied if the competent authority of the respondents is directed to consider and decide the said representation dated 14.08.2018 (Annexure A-10) in a time bound fashion, with a reasoned and speaking order.

5. Shri S.P. Singh, learned Senior Central Govt. Standing counsel appears on advance copy of O.A. and vehemently opposes the prayer for grant of interim relief.

6. Accordingly, without going into the merits of the case, at the admission stage itself, we disposed of this Original Application by

directing the respondents to consider and decide the applicant's representation dated 14.08.2018 (Annexure A-10), with a reasoned and speaking order. Till such time the said representation is decided, the applicant shall not be relieved from the present place of posting, if not already relieved.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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